

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH

Original Application No.63/2006  
This the 3rd day of February 2006

**HON'BLE SHRI A.K. BHATNAGAR, MEMBER (J)**

Ganga Prasad, aged about 63 years S/o Late Pachkori Lal R/o 60  
Ambedkar Puram, Telibagh, Lucknow.

...Applicant.

By Advocate: Shri A.P. Singh.

Versus.

1. Union of India, through the Secretary, Ministry of Defence, New Delhi.
2. Commandant A.M.C. Centre & School, Lucknow.
3. Joint Comptroller of Defence Accounts (Funds), Meerut Cantt.
4. Accounts Officer, A.M.C. Centre & School , Lucknow.

...Respondents.

By Advocate: Shri S.P. Tripathi.

**ORDER (Oral)**

**BY HON'BLE SHRI A.K. BHATNAGAR, MEMBER (J)**

1. The applicant is aggrieved by the action of the respondents in not making the payment of the balance amount of GPF Account NO.310228 H despite several requests made by the applicant. During the course of arguments, counsel for applicant has submitted that he has filed a representation regarding his grievance to the concerned authority by moving representation dated 5.8.2003 (Annexure-A-4) and the same is lying undecided. Shri S.P. Tripathi, counsel for respondents prays for

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time for filing C.A. which, I do not consider necessary at this stage as this O.A. can be decided at the admission stage itself by issuing a direction to the Competent Authority to decide the representation Annexure-A-4 within a stipulated period. Accordingly, the O.A. is finally disposed off at the admission stage directing the Respondent No.2 to decide the representation by reasoned and speaking order within a period of three months from the date of receipt of the copy of this order.

2. The O.A. is disposed off as above without any order as to costs.



(A.K. BHATNAGAR)  
MEMBER (J)

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